

GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 2260
ANSWERED ON TUESDAY, THE 16th MARCH, 2021

CSR MANAGEMENT MONITORING

QUESTION

2260. SHRI PRASHANTA NANDA:

SHRI BHASKAR RAO NEKKANTI:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether there is any monitoring mechanism for Corporate Social Responsibility (CSR) management;
- (b) if so, the details thereof, and if not, the reasons therefor;
- (c) whether there is any provision to establish common CSR activities management group/committee; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR FINANCE
AND CORPORATE AFFAIRS

(SHRI ANURAG SINGH THAKUR)

(a) & (b): Corporate Social Responsibility (CSR) is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor CSR activities of the company based on the recommendation of its CSR Committee. The CSR architecture is disclosure based and CSR mandated companies are required to file details of its CSR activities annually in MCA21 registry. The existing legal provisions such as mandatory disclosures, accountability of the CSR Committee and the Board, provisions for statutory audit of accounts of the company etc. provide sufficient safeguards for implementation of CSR by the companies. Whenever any violation of CSR provisions is reported, action against such non-compliant Companies are initiated as per provisions of the Companies Act, 2013 after due examination of records and following due process of law.

(c) & (d): No, Sir.
